

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/365/2016/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-56001,
Date: 24/08/2021.**: Present:****Jagadeeshwara M**(I/c) Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental enquiry against
Sri. Dasharatha, First Division Assistant,
Taluk Office, Sedum Taluk, Kalburgi
District **(now reported dead)**-reg.**Ref :-** 1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/GLB-3780/2015/DRE-3,
Dtd.22/03/2016.2) Govt Order No. ಕಂಇ 11 ಬಡಿಪಿ 2016,
ಬೆಂಗಳೂರು, dated: 01/09/2016.3) Nomination Order No.UPLOK-1/DE/
365/2016, Bengaluru, dated:
14/09/2016.

1. This departmental enquiry is directed against Sri. Dasharatha, First Division Assistant, Taluk Office, Sedum Taluk, Kalburgi District **(now reported dead)** (herein after referred to as the Delinquent Government Official in short "DGO").

2. After completion of the investigation a report U/sec 12(3) of the Karnataka Lokayukta Act was sent to the Government as per reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta-1, vide order dated : 14/09/2016 cited above at reference-3, nominated Additional Registrar of Enquiries-1 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGO. Additional Registrar Enquiries-1 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charge. Copies of same were issued to the DGO calling upon him to appear before this Authority and to submit written statement of his defence. The case was later on transferred from ARE-1 to ARE-7.

4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file was transferred from ARE-7 to ARE-13.

5. The Articles of Charge framed by ARE-1 against the DGO is as below:

ANNEXURE-1

CHARGE:-

6. You DGO Sri. Dasharatha, the then First Division Assistant, Taluk Office, Sedum, Kalburgi District while working as FDA in record room, Taluk Office, Sedum demanded bribe of Rs.10,000/- and later reduced to Rs.4,000/- from Sri. Ramesh Advocate, Venkatesh Nagar, Sedum to issue copies of pahani and other documents of his lands in Sy.No.378, 379/1, 35/4, 36/5, 38/8, 38/4, 185 and 35/21 of Silarakota Village, Sedum Taluk and you again demanded and accepted Rs.4,000/- as bribe from Sri. Ramesh to show official favour and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of committing misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.

ANNEXURE -II

STATEMENT OF IMPUTATION OF MISCONDUCT

7. ಅಪರ ಪೊಲೀಸ್ ಮಹಾ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಕಲಬುರಗಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿ ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಸಂಬಂಧಿಸಿದ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸಿದ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಶ್ರೀ ದಶರಥ, ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ರೆಕಾರ್ಡ್ ರೂಂ, ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಸೇಡಂ, ಸಾ|| ಸಿಲಾರಕೋಟೆ, ಸೇಡಂ ತಾಲ್ಲೂಕ್, ಕಲಬುರಗಿ ಜಿಲ್ಲೆ ಕಲಬುರಗಿ (ಇನ್ನು ಮುಂದೆ ಎದುರುದಾರರು

ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಒಬ್ಬ ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿದ್ದು, ಶ್ರೀ ರಮೇಶ್, ನ್ಯಾಯವಾದಿಗಳು, ಡಾ|| ಎ|| ವೆಂಕಟೇಶನಗರ, ಸೇಡಂ ಸಾ|| ಸಿಲಾರಕೋಟ, ಸೇಡಂ ತಾಲ್ಲೂಕು, ಕಲಬುರಗಿ ಜಿಲ್ಲೆ, ಕಲಬುರಗಿ (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ಕೆಲಸದ ಸಂಬಂಧ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಎಸಗಿದ್ದಾರೆಂದು ವರದಿ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, 1984 ರ ಕಲಂ 7(2) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ಎದುರುದಾರರ ವಿರುದ್ಧ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ತನಿಖೆ ಕೈಗೊಂಡಿರುತ್ತಾರೆ.

8. ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶವೇನೆಂದರೆ, ದೂರುದಾರರು ಸೇಡಂ ತಾಲ್ಲೂಕಿನ ಸಿಲಾರಕೋಟ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.378, 379/1, 35/4, 36/5, 38/8, 38/4, 185 ಮತ್ತು 35/21 ಇವುಗಳ ಪಿತ್ರಾರ್ಜಿತ ಆಸ್ತಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಜಮೀನುಗಳ ಪಹಣಿ ಮತ್ತು ಇತರೆ ದಾಖಲಾತಿಗಳನ್ನು ನೀಡುವಂತೆ ತಹಶೀಲ್ದಾರವರ ಕಛೇರಿಗೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿ ಸ್ವೀಕೃತಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ.

9. ದೂರುದಾರರು ದಿನಾಂಕ:11/02/2013 ರಂದು ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿಗೆ ಹೋಗಿ ವಿಚಾರಿಸಿದಾಗ ಅಭಿಲೇಖಾಲಯದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಶ್ರೀ ದಶರಥ ರವರಿಂದ ದಾಖಲಾತಿಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳುವಂತೆ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ದೂರುದಾರರು ಶ್ರೀ ದಶರಥ ರವರನ್ನು ಭೇಟಿಯಾಗಿದ್ದು, ಅವರು ದಾಖಲೆಗಳನ್ನು ನೀಡಲು ಖರ್ಚು ಕೊಟ್ಟು ಪಡೆದುಕೊಳ್ಳುವಂತೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

10 ದಿನಾಂಕ:13/02/2013 ರಂದು ದೂರುದಾರರು ಶ್ರೀ ದಶರಥ ರವರ ದೂರವಾಣಿಗೆ ಕರೆ ಮಾಡಿ ದಾಖಲೆಗಳ ಬಗ್ಗೆ ವಿಚಾರಿಸಿದಾಗ, ಅವರು ದಾಖಲೆಗಳನ್ನು ನೀಡಲು ರೂ.10,000/- ಗಳನ್ನು ಕೇಳಿದ್ದು, ದೂರುದಾರರು ಬಹಳ ಚೌಕಾಶಿ ಮಾಡಿದಾಗ ರೂ.4,000/- ಗಳ ಲಂಚದ ಹಣಕ್ಕೆ ಬೇಡಿಕೆ ಇಟ್ಟು, ದಾಖಲಾತಿಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಹೋಗುವಂತೆ ದೂರುದಾರರಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

11. ಸದರಿ ಸಂಭಾಷಣೆಯನ್ನು ದೂರುದಾರರು ತನ್ನ ಮೊಬೈಲಿನಲ್ಲಿ ರೆಕಾರ್ಡ್ ಮಾಡಿಕೊಂಡು, ದೂರುದಾರರಿಗೆ ಲಂಚದ ಹಣ ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದ ಕಾರಣ ದಿನಾಂಕ:15/02/2013 ರಂದು ಕಲಬುರಗಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ದೂರು ನೀಡಿದ್ದರ

ಮೇರೆಗೆ ಸದರಿ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ:02/2013 ರ ಪ್ರಕಾರ ಲಂಚ ಪ್ರತಿಬಂಧಕಾಜ್ಞೆ ಕಾಯ್ದೆಯನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಾಗಿರುತ್ತದೆ.

12. ಎದುರುದಾರರು ದಿನಾಂಕ:15/02/2013 ರಂದು ಸೇಡಂ ಪಟ್ಟಣದ ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ರೆಕಾರ್ಡ್ ರೂಮಿನಲ್ಲಿ ದೂರುದಾರರಿಂದ ಲಂಚದ ಹಣ ರೂ.4,000/- ಗಳನ್ನು ಸ್ವೀಕರಿಸಿಕೊಂಡಾಗ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಬೀಸಿದ ಬಲೆಗೆ ಸಿಕ್ಕಿಬಿದ್ದಿರುತ್ತಾರೆ.

13. ತನಿಖಾಧಿಕಾರಿಯವರು ರೆಕಾರ್ಡ್ ರೂಮಿನಲ್ಲಿ ಎದುರುದಾರರ ಎರಡು ಕೈಬೆರಳುಗಳನ್ನು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ದ್ರಾವಣದಲ್ಲಿ ಅದ್ದಿಸಿ ತೊಳೆಸಿದಾಗ, ದ್ರಾವಣಗಳು ಯಾವುದೇ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿರುವುದಿಲ್ಲ. ನಂತರ ಎದುರುದಾರರು ಕುಳಿತು ಕೆಲಸ ನಿರ್ವಹಿಸುವ ಟೇಬಲಿನ ಮಧ್ಯದ ಡ್ರಾಯರಿನಲ್ಲಿ ಇಟ್ಟ ಲಂಚದ ಹಣವನ್ನು ಪಂಚದ ಸಮಕ್ಷಮ ವಶಪಡಿಸಿಕೊಂಡು, ಲಂಚದ ಹಣ ಇಟ್ಟ ಜಾಗೆಯನ್ನು ಸ್ವಲ್ಪ ಹತ್ತಿಯಿಂದ ಒರೆಯಿಸಿ ಅದನ್ನು ಸಹ ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ದ್ರಾವಣದಲ್ಲಿ ಅದ್ದಿ ಇಂಡಿದಾಗ ದ್ರಾವಣವು ತಿಳಿ ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿ ಸಕರಾತ್ಮಕವಾದ ಫಲಿತಾಂಶ ಬಂದಿರುತ್ತದೆ.

14. ದೂರುದಾರರ ಪಿತ್ರಾರ್ಜಿತ ಆಸ್ತಿಗೆ ಸಂಬಂಧಿಸಿದ ಪಹಣಿ ಮತ್ತು ಇತರೆ ದಾಖಲಾತಿಗಳನ್ನು ಜೆರಾಕ್ಸ್ ಮಾಡಿಸಿ ಅವುಗಳನ್ನು ದೂರುದಾರರಿಗೆ ನೀಡದೇ ಎದುರುದಾರರು ತನ್ನ ಹತ್ತಿರ ಹಾಗೆ ಇಟ್ಟುಕೊಂಡಿರುತ್ತಾರೆ.

15. ತನಿಖಾಧಿಕಾರಿಯವರು ಅದೇ ದಿನ ಲಂಚದ ಹಣ ರೂ.4,000/- ಗಳನ್ನು ಪಂಚರ ಸಮಕ್ಷಮ ಪಂಚನಾಮೆ ಮೂಲಕ ಎದುರುದಾರರಿಂದ ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

16. ತನಿಖಾಧಿಕಾರಿಯವರು ಎದುರುದಾರರನ್ನು ಅದೇ ಕಾರಣಕ್ಕಾಗಿ ದಸ್ತಗಿರಿ ಮಾಡಿ ನ್ಯಾಯಾಂಗ ಬಂಧನಕ್ಕೆ ಒಪ್ಪಿಸಿರುತ್ತಾರೆ.

17. ತನಿಖಾಧಿಕಾರಿಯವರು ಸದರಿ ಲಂಚದ ಹಣದ ಬಗ್ಗೆ ಎದುರುದಾರರನ್ನು ಪ್ರಶ್ನಿಸಿದಾಗ, ಸಮಾಧಾನಕಾರಕ ಅಥವಾ ಸೂಕ್ತ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿರುತ್ತಾರೆ.

18. ದೂರುದಾರರ, ಪಂಚರ ಹಾಗೂ ಇತರ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿದ್ದು, ಅವೂ ಕೂಡ ಎದುರುದಾರರು ಸತತವಾದ ದುರ್ನಡತೆ ಎಸಗಿರುವುದನ್ನು ತೋರಿಸುತ್ತದೆ.

19. ಆರೋಪ ಪಟ್ಟಿಯಲ್ಲಿ ಕಾಣಿಸಿರುವ ಸಂಗ್ರಹವಾದ ಆಧಾರಗಳಿಂದಾಗಿ ಎದುರುದಾರರು ಅಧಿಕಾರ ಒಲವು ತೋರಲು ಲಂಚದ ಹಣಕ್ಕೆ ದೂರುದಾರರನ್ನು ಒತ್ತಾಯ ಮಾಡಿ, ಸ್ವೀಕರಿಸಿದ್ದು, ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರೆಯುವುದು ಅಗತ್ಯವೆಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

20. ನಂತರ, ಎದುರುದಾರರಿಗೆ ವೀಕ್ಷಣಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿ, ಅವರ ದುರ್ನಡತೆಯ ಬಗ್ಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕೈಗೊಳ್ಳುವ ಸಂಬಂಧ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಏಕೆ ಶಿಫಾರಸ್ಸು ವರದಿ ಕಳುಹಿಸಬಾರದು ಎಂಬ ಬಗ್ಗೆ ವಿವರಣೆಯನ್ನು / ಕಾರಣವನ್ನು ಕೇಳಲಾಯಿತು, ಎದುರುದಾರರು ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಕಾಣಿಸಿದ ಸಂಗತಿಗಳನ್ನು ನಿರಾಕರಿಸಿ, ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿರುವ ಕಾರಣಗಳಿಗಾಗಿ ತಮ್ಮ ವಿರುದ್ಧದ ತನಿಖೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ. ಆದರೆ, ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿರುವ ವಿವರಣೆ / ಕಾರಣಗಳು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕರವಾಗಿರುವುದಿಲ್ಲ.

21. ಆದ್ದರಿಂದ, ಎದುರುದಾರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೇ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ, 1966 ರ ನಿಯಮಗಳು 3(1) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

22. ಆದುದರಿಂದ, ಎದುರುದಾರರಾದ ಶ್ರೀ ದಶರಥ, ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ರೆಕಾರ್ಡ್ ರೂಂ, ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಸೇಡಂ ಸಾ|| ಸಿಲಾರಕೋಟ, ಸೇಡಂ ತಾಲ್ಲೂಕ್, ಕಲಬುರಗಿ ಜಿಲ್ಲೆ, ಕಲಬುರಗಿ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

23. Since said facts and material on record prima facie show that, the respondent Sri. Dasharatha has committed grave misconduct, now, acting under Section 12(3) of the Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the respondent for misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) rules 1966 the Government after consideration of materials, has entrusted enquiry to Hon'ble Upalokayuta. Hence, the charge.

24. The DGO appeared before this Enquiry Authority on 16/11/2016 and on the same day his First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed his written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, he has committed

misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, he prayed to exonerate him from the charge framed in this case.

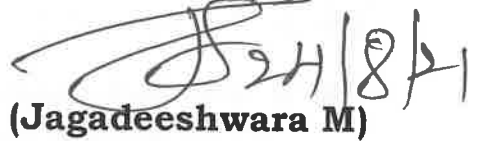
25. When the case was posted for SOS, it was reported that, the DGO had expired on 06/05/2021. Therefore, Death Certificate of the DGO was called from Police Inspector, Karnataka Lokayukta, Kalburgi District. In turn the Police Inspector, Karnataka Lokayukta, Kalburgi District by his letter dated : 26/07/2021 has reported that, Sri Dasharatha, First Division Assistant, Taluk Office, Sedum Taluk, Kalburgi has died on 06/05/2021 and in that connection he has also submitted the original Death Certificate of the DGO. I have carefully gone through the report of the I.O dated : 26/07/2021 and the Death Certificate of the DGO Sri Dasharatha. Hence, due to the death of the DGO this enquiry stands "**Abated**". Hence, I proceed to pass the following:-

:: REPORT ::

The Enquiry against the DGO Sri. Dasharatha, First Division Assistant, Taluk Office, Sedum Taluk, Kalburgi District stands Abated on account of death of the DGO on 06/05/2021.

26. This report is submitted to Hon'ble Upalokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 24th day of August 2021



(Jagadeeshwara M)

(I/c) Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

ANNEXURES

File-3	Witness examined on behalf of the Disciplinary Authority
	PW-1: Sri. Ramesh (Original)
	PW-2: Sri. Abdul Razak (Original)
	PW-3: Sri. T.R. Raghavendra (Original)
	PW-4: Sri. Jemas Menejas (Original)
	Witness examined on behalf of the Defence NIL
File- 4	Documents marked on behalf of the Disciplinary Authority
	Ex.P-1: Complaint (Certified copies) Ex. P-1(a): Signature of the I.O
	Ex.P-2: Entrustment Mahazar (Certified copies) Ex. P-2(a): Signature of the I.O
	Ex.P-3: Cash seizure Panchanama (Certified copy) Ex. P-3(a): Signature of the I.O
	Ex.P-4: Photographs, (total 14 sheets) (Certified copies)
	Ex.P-5 : Copy of the Applications (certified copies)
	Ex.P-6: Details of serial numbers of the notes (certified copy) Ex.P-6(a): Signature of the I.O.
	Ex.P-7: Explanation of DGO (certified copy) Ex.P-7(a): Signature of the I.O
	Ex.P-8: Conversation between Complainant and DGO (Certified copies)

	Ex. P-8 (a): Signature of the complainant. The report of Police Inspector, Karnataka Lokayukta, Kalburgi and the copy of Death Certificate of DGO. Page no.145-146 originals, page No.147 xerox copy.
File-5	Documents marked on behalf of the DGO NIL

Dated this the 24th day of August 2021


(Jagadeeshwara M)

(I/c) Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/365/2016/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **25/08/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Dasharatha, First Division Assistant, Taluk Office,
Sedam Taluk, Kalaburagi District – Reg.

- Ref:- 1) Govt. Order No.ಕಂಇ 11 ಬಿಡಿಎ 2016, Bengaluru dated
1/9/2016.
- 2) Nomination order No.UPLOK-1/DE/365/2016,
Bengaluru dated 14/9/2016 of Upalokayukta-1,
State of Karnataka, Bengaluru
- 3) Report dated 24/8/2021 of Additional Registrar of
Enquiries-13, Karnataka Lokayukta, Bengaluru

The Government by its order dated 1/9/2016 initiated the disciplinary proceedings against Sri Dasharatha, First Division Assistant, Taluk Office, Sedam Taluk, Kalaburagi District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/365/2016, Bengaluru dated 14/9/2016 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No.UPLOK-1/DE/2017 dated 6/7/2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry

officer to conduct departmental inquiry against DGO. Again as per Order No.UPLOK-1&2/DE/Transfers/2018 dated 6/8/2018, the Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Dasharatha, First Division Assistant, Taluk Office, Sedam Taluk, Kalaburagi District was tried for the following charge:-

“You DGO Sri. Dasharatha, the then First Division Assistant, Taluk Office, Sedum, Kalburgi District while working as FDA in record room, Taluk Office, Sedum demanded bribe of Rs.10,000/- and later reduced to Rs.4,000/- from Sri. Ramesh Advocate, Venkatesh Nagar, Sedum to issue copies of pahani and other documents of his lands in Sy.No.378, 379/1, 35/4, 36/5, 38/8, 38/4, 185 and 35/21 of Silarakota Village, Sedum Taluk and you again demanded and accepted Rs.4,000/- as bribe from Sri. Ramesh to show official favour and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of committing misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries-13) by his report dated 24/8/2021 has reported that the DGO Sri Dasharatha has died on 6/5/2021 (during the pendency of inquiry). Therefore, he has recorded the abatement of disciplinary proceedings against DGO.

5. It is hereby recommended to the Government to accept the report of Inquiry Officer and to record abatement of disciplinary proceedings against DGO Sri Dasharatha, First Division Assistant, Taluk Office, Sedam Taluk, Kalaburagi District in view of his death on 6/5/2021.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

Balye 25/8/21
(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

